

Poona Solapur

In the High Court of Judicature, Bombay.

Monday, the 12th day of September 1864.

SPECIAL APPEAL No. 477 of 1864.

Krishnabai Kom Shabaji Nur-
Singrav and Jivaji Madhuvrao
Deshpande of the Poona District

(Original Plaintiffs)

Appellants

versus

Hanumantrao Govind of the
Poona District -----

(Original Defendant)

Respondent

Rs. 233-15-11.

The claim in the Original Suit was to assert a right to
Lay the village of Ternoo, the property
of the deceased relative.

In Appeal No. 161 of 1862 the Assistant Judge
of the District of Poona returned for retrial by the High Court at Poona on the case has been
the Decree of the ~~Assistant Judge~~ ^{reversed} who had decreed for the Plaintiff.

A Special Appeal was preferred in the High Court on the grounds that the
decision of the Assistant Judge is contrary
to law in that since the Respondent has
not urged in his answer that the suit
was

was barred by the law of limitation -
the Court was in error in throwing out
the claim on that ground.

The Court confirms the Decree
of the App. Judge with costs on
Special Appellants

J. W. Arnold
Whineock Forkes
Hewitt.

MEMORANDUM OF COSTS incurred in Special Appeal No. 477.

of 1864 against the decision of the *Sp^l* Judge of the District of Poona and disposed of on the 12th Sept. 1864 by *Confirming the same with Costs*

BY THE APPELLANT

In the District.

In the *Moonjeff's Court* 26.4.11
 In the *Sp^l Judge's Court* 8.1.3

In this Court.

Stamp for Memorandum of Special Appeal 16 " "
 Stamps for copies of Decree and Judgment 4 8 "
 Stamp for Vukeelutnama 2 " "
 Batta for Process and Postage 1 10 "
 Sectioner's Fee " 15 6 "
 Vukeel's Fee 6 15 7 1/2

Rupees.... 32.1.5
 66.77

BY THE RESPONDENT.

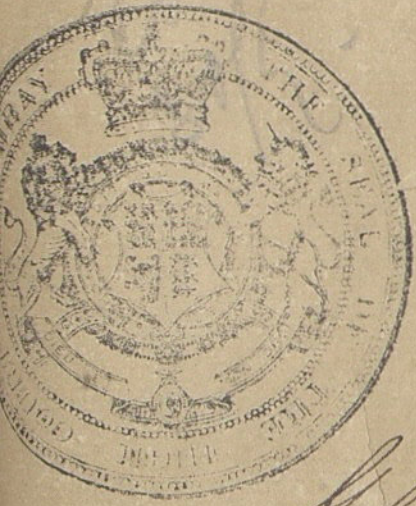
In the District.

In the *Moonjeff's Court (Guarantee Fee)* 15.12.11
 In the *Sp^l Judge's Court* 35.14.11

In this Court.

Stamp for Vukeelutnama 2 " "
 Vukeel's Fee 6.15.11

Rupees.... 8.15.11
 60.11.9



G. S. M. S. S.

*G. S. M. S. S. For Acting Registrar
 For Sealer
 The 12th Sept. 1864*